

E. No.24/17

New No.190/17

21.09.2020

Ram Sobhit Rai Vs. Chandan Jha

File was not taken up on 26.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 21.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

As no one has appeared today, matter is adjourned for arguments on the point of Section 15(1) of the Delhi Rent Control Act to 22.02.2021.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
21.09.2020

E. No.53/19 & New No.405/19

21.09.2020

Mohd. Shamim Vs. Mohd. Gulfam

File was not taken up on 26.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 21.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

Steps has not been taken for issuance of summons for service upon respondent no. 2.

However, respondent no. 1 was served with summons. Written statement, documents and an application under Order 8 Rule 1 r/w Section 151 of Code of Civil Procedure for condonation of delay in filing of written statement was filed by respondent no. 1.

An e-mail has been sent to the Court on 15.09.2020 by Mr. Himal Akhtar, Advocate. By this e-mail, he has e-mailed photocopy of a sale deed to the Court.

As no one has appeared today, matter is adjourned to 21.10.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
21.09.2020

At this stage Mr. Himal Akhtar, Ld. Counsel for the respondent no. 1 has appeared. He has been informed of the order passed today.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
21.09.2020

DR. No.224/19

New No.1724/19

21.09.2020

Kusum Gupta Vs. Bal Kishan Dass (HUF)

File was not taken up on 26.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 21.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Rajesh Bhatia, Ld. Counsel for the petitioner.

Record is perused.

As per the report of the Ahlmad/Asstt. Ahlmad, steps were not taken for issuance of notice of the DR petition.

Ld. Counsel for the petitioner requests that another opportunity be granted. He states that he will file the WhatsApp number or the e-mail address of the respondent.

On filing of PF, depositing rent, if not already deposited and filing of WhatsApp number and/or e-mail address of the respondent, issue notice for service upon the respondent through WhatsApp and/or e-mail.

Endorsement be made on the process that objections, if any, be filed within 30 days from receiving notice.

To come up on 15.12.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
21.09.2020

E. No.145/19

New No.738/19

21.09.2020

Ram Avtar Gupta Vs. Commercial Paper Corporation

File was not taken up on 26.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 21.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As per the report of the Ahlmad, steps were not taken for issuance of summons under the Third Schedule of the Delhi Rent Control Act for service upon respondent no. 1.

Respondent no. 2 was served with the summons.

As no one has appeared today, matter is adjourned to 19.12.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
21.09.2020

E. No.22/20

New No.69/20

21.09.2020

Lal Prabhu Dayal Ji Dadu Panthi Ram Puria Trust Vs. Ganga Ram

File was not taken up on 26.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 21.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

On the last date of hearing, petitioner was directed to take steps for incorporating his bank account details in column no. 19 of the eviction petition, same has not been done.

A lenient view is taken and another opportunity is granted.

Matter is adjourned to 21.12.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
21.09.2020

DR. No.68/20

New No.636/20

21.09.2020

Guman Singh Rawat Vs. Ramesh Lal

File was not taken up on 26.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 21.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As per the report of the Ahlmad/Asstt. Ahlmad, report of service of notice of the DR petition has not been received back.

As no one has appeared today, matter is adjourned to 22.12.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
21.09.2020

DR. No.71/20

New No.656/20

21.09.2020

Anil Kumar Gupta Vs. Mukesh Kumar Sharma

File was not taken up on 26.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 21.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr Lalit Sharma, Ld. Counsel for the petitioner.

Record is perused.

As per the report of the Ahlmad/Asstt. Ahlmad, steps were not taken for issuance of notice of the DR petition.

At the request of Ld. Counsel for the petitioner, matter is adjourned to 29.10.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
21.09.2020

E. No.360/14

New No.77352/16

21.09.2020

Sanjay Bhargav Vs. Savita Chatterjee Anr.

File was not taken up on 26.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 21.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Jai Kishan Srivastava, Ld. Counsel for the petitioner.

None for the respondents.

As no one has appeared on behalf of the respondents, matter is adjourned for further cross-examination of the petitioner to 15.01.2021.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
21.09.2020

E. No.734/14

New No.79564/16

21.09.2020

Hatkeshwar Nath Nagar Brahman Mandal Vs. Sanjay

File was not taken up on 26.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 21.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

As no one has appeared, matter is adjourned for petitioner's evidence to 19.01.2021

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
21.09.2020

U. No.20/16

New No.22/16

21.09.2020

Bimla Devi Vs. Urmila Devi

File was not taken up on 26.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 21.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None for petitioner.

None for respondent Urmila Devi.

Mr. Gurdev Singh Yadav for Mr. Om Kishore Sharma.

As per the report of the Ahlmad, replication to the written statement of respondent no. 1 has not been filed till date.

As no one has appeared on behalf of the petitioner, matter is adjourned for filing of replication and for petitioner's evidence to 22.01.2021.

Let copy of the replication and evidence by way of affidavit be supplied to the respondents atleast 15 days prior to the next date of hearing.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
21.09.2020

E. No.402/14

New No.77178/16

21.09.2020

Virender Kumar Dalmia Vs. M/s Delhi Barwala Goods Anr.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Mukesh Kumar, Ld. Proxy Counsel for the petitioner.
Mr. Abhishek Gupta, Ld. Counsel for respondent no. 1.

As Ld. Main Counsel for the petitioner is not present, matter is adjourned for arguments on the application under Order 22 Rule 4 r/w Section 151 of Code of Civil Procedure to 25.01.2021.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
21.09.2020

E. No.102/19

New No.593/19

21.09.2020

Haseen Bano Vs. Om Prakash

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

As per the report of the Ahlmad, application for leave to defend has not been filed.

The prescribed time period of filing the said application has long expired.

As no one has appeared today, matter is adjourned to 24.09.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
21.09.2020

E. No.195/19

New No.864/19

21.09.2020

Jullundur Motor Agency (Delhi) Regd. Vs. Tilak Raj

File was not taken up on 26.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 21.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Ayush Gupta, Ld. Counsel for the petitioner.

None for the respondent.

Record is perused.

As per the report of the Ahlmad, rejoinder has not been filed till date.

As no one has appeared on behalf of the respondent, matter is adjourned for arguments on the point of Section 15(1) of the Delhi Rent Control Act to 09.11.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
21.09.2020

At this stage Mr. Lakshay Laroia has appeared on behalf of the respondent. He has been informed of the order passed today.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
21.09.2020